

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 322 of 2018

IN THE MATTER OF:

J. Murugesan & Ors.

...Appellants

Vs

BBCL Properties Pvt. Ltd.

....Respondent

Present:

**For Appellant: Mr. T. N. Durga Prasad and Mr. Soumik Ghoshal,
Advocates**

For Respondent: Mr. Goutham Shivshankar, Advocate for R-1.

ORDER

14.08.2018: The Appellant challenged order dated 14th June, 2018 whereby application filed under Section 9 of Insolvency and Bankruptcy Code, 2016 was admitted.

When the matter was earlier taken up, it was informed that settlement talks are going on and are at final stage.

Today it has been informed that settlement has been reached between the parties and it was also brought to the notice of the Adjudicating Authority (National Company Law Tribunal), Single Bench, Chennai in CP/340/(IB)/CB/2018 and in view of the compromise arrived, the order dated 14.06.2018 has been recalled by the Adjudicating Authority by its order dated 06.08.2018. It is submitted that the appeal has become infructuous. Accordingly, we dispose of the appeal as infructuous.

Let copy of the order dated 06.08.2018 passed by the Adjudicating Authority, as referred to above be kept on record.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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